

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 17/TT/2022

- Subject** : Petition for determination of transmission tariff for the 2019-24 tariff period for two assets under “Line bays associated with Northern region System Strengthening Scheme-XXXVI”.
- Date of Hearing** : 1.8.2022
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. (RRVPL) and 18 others
- Parties Present** : Shri Abhishek Kumar, Advocate, PTCUL
Shri Karan Arora, Advocate, PTCUL
Shri S.S Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Rastogi, PGCIL
Shri A.K. Verma, PGCIL
Shri Rajeev Gupta, PTCUL
Shri Kamal Kant, PTCUL
Shri H.S. Hyanki, PTCUL
Ms. Illa Pant, PTCUL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made following submissions:
- a. The instant petition is filed for determination of transmission tariff from date of commercial operation (COD) till 31.3.2024 for **Asset-I**: 2 Nos. 400 kV GIS line bays at Koteshwar Sub-station under Extension of 400/220 kV Koteshwar Pooling Station; and **Asset-II**: 1 Nos. 220 kV line bay at 400/220 kV Roorkee Sub-station under “Line bays associated with Northern Region System Strengthening Scheme-XXXVI”:
 - b. The COD for Asset-I is claimed as 31.3.2021 in the instant petition. However, the asset is yet to be put into commercial operation and is anticipated to be put into commercial operation by 31.8.2022.
 - c. There is delay in completion of the TBCB line associated with of Asset-I and it is planned to put Asset-I into commercial operation by 31.8.2022 without waiting for the completion



of associated TBCB transmission. Some of the work has been intentionally delayed to match with the TBCB line.

- d. Asset-II was charged in October 2018. However, the PTCUL line, which is the associated downstream network, has not been put into commercial operation. Therefore, the COD for Asset-II is proposed as 28.9.2019 matching with the SCOD of the project though it was put into commercial operation earlier. The COD for Asset-II is claimed under Regulation 5(2) of 2019 Tariff Regulations.
 - e. The Investment Approval (IA) of the instant project was accorded by Board of Directors of POWERGRID, vide Memorandum dated 29.3.2017 at an estimated cost of ₹3558 lakh including an IDC of ₹228 lakh based on October, 2016 price level.
 - f. The scope of the scheme was discussed and agreed in 35th Standing Committee Meeting for Power System Planning for Northern Region held on 3.11.2014, and in 33rd & 38th meeting of NRPC held on 11.11.2014 & 25.10.2016 respectively.
 - g. The CEA progress report as on 31.10.2020 is submitted for transmission project under TBCB route mentioning that the Koteshwar Pooling Station-Rishikesh 400 kV D/C (HTLS) line being constructed by NRSS-XXXVI Transmission Limited (Essel Group) is stalled and is anticipated by November, 2022.
 - h. The delay in COD of Asset-II is on account of delay in commissioning of the TBCB line under the PTCUL network.
 - i. The estimated completion cost of the instant assets is within the FR apportioned approved cost. Hence, there is no cost over-run.
 - j. The information sought in technical validation letter was filed vide affidavit dated 9.5.2022 wherein the liability flow statement, details of Additional Capital Expenditure (ACE) and loan proofs are submitted.
 - k. Requested for time to file the revised tariff as per revised COD for Asset-I.
3. The learned counsel of PTCUL sought four weeks' time to file its reply in the matter.
4. The Commission directed the Petitioner to submit the following information on affidavit by 22.8.2022 with a copy to the Respondents:
- a. The revised transmission tariff as per revised COD for Asset-I along with the RLDC, CEA and CMD certificates for actual COD of Asset-I.
 - b. Revised tariff forms and Auditor certificates for Asset-I and Asset-II.
 - c. Statement of cash IDC for both the assets as per the COD claimed.



5. The Commission directed the Respondents, including PTCUL, to file reply by 31.8.2022 and the Petitioner to file rejoinder, if any, by 9.9.2022. The Commission directed the parties to adhere to the specified timeline for completion of pleadings and observed that no further extension of time shall be granted.

6. The matter shall be relisted for further hearing in due course for which a separate notice will be issued to the parties concerned.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

